

16

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.1593/97.

Dt. of Decision : 05-12-97

T. Dayakar

.. Applicant

Vs

1. The Sr. Superintendent of Post Offices, Nellore Division, Nellore, A.P.
2. The District Employment Exchange Officer, Nellore, Nellore Dist. A.P.

.. Respondents.

Counsel for the applicant : Mr. P. Venkateshwarlu

Counsel for the respondents : Mr. N. R. Devaraj, Sr. OGSC.
Mr. P. Nazeer Khan

CORAM:

THE HON'BLE SHRI ~~H.~~ H. RAJENDRA PRASAD : MEMBER (ADMN.)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (JUDL.)

-2-
ORDER

ORAL ORDER (PER HON'BLE SHRI H. RAJENDRA PRASAD : MEMBER (ADMN.))

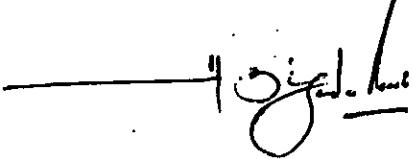
None for the applicant. Heard Mr. N. R. Devaraj, learned counsel for the respondents.

2. According to the applicant, he was provisionally appointed as EDBPM, Ramapuram Village of Kodavaluru Mandal, Nellore District for some time past. It appears that the respondents are taking steps to fill up the post on regular basis and, accordingly, addressed the employment exchange. The concerned employment exchange sponsored a list of names. The applicant has learnt that his name was not sponsored and he would like his candidature to be considered.

3. In view of the judgement of Hon'ble Supreme Court in Excise Superintendent, Malkapatnam, Krishna District Vs. KBN Visweshwara (reported in 1996 (6) SCALE 676) it becomes necessary for us to direct the respondents to consider the candidature of the applicant, along with the employment exchange candidates, provided he submits his application within 7 days. If the selection has not been finalised till to-day, the candidature of the applicant also to be considered. The respondents are free to select the most suitable candidate, according to their assessment, for the post.

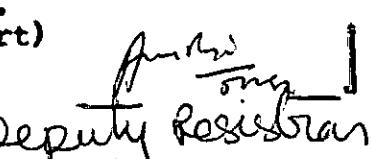
4. Thus the OA is disposed of at the admission stage.
No costs.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)


(H. RAJENDRA PRASAD)
MEMBER (ADMN.)

Dated : The 5th Dec. 1997.
(Dictated in the Open Court)

spr


Deputy Registrar

O.A. 1593/97.

To

1. The Senior Superintendent of Post Offices,
Nellore Division, Nellore, Nellore Dist. AP
2. The District Employment Officer,
Nellore, Nellore Dist.
3. One copy to Mr. P. Venkateswarlu, Advocate, CAT.Hyd.
4. One copy to Mr. N.R. Devraj, Sr.CGSC. CAT.Hyd.
5. One copy to HHRP.M.(A) CAT.Hyd.
6. One copy to DR (A) CAT.Hyd.
7. One spare copy.

*for one copy to Mr. N.R. Devraj, Sr.CGSC. CAT.Hyd.
pvm.*

15/12/97

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD : M(A)
The Hon'ble Mr B. S. Jai Parameswar : M(J)

DATED:-

5/12/97

ORDER/JUDGMENT.

M.A.,/RA.,/C-A.No..

in

O.A.No. 1593/97

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

q/w OA copy

केंद्रीय प्रशासनिक विधिकाल
Central Administrative Tribunal
देशभर/DESPATCH

15 DEC 1997

नियमित यायपति
HYDERABAD BENCH